

NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH


CA No.84/2018
IN
CP (IB) No. 7/Chd/Hry/2017


In the matter of:

Recorders and Medicare Systems Pvt. Ltd. ...Applicant-Corporate Debtor.

Present: Mr. G.S. Sarin, Practising Company Secretary for the Resolution Professional.
Mr. Kamal Satija, Advocate for Resolution Applicant.
Mr. Krishan Vrind Jain, CA for Resolution Applicant.
Ms. Pooja Mahajan, Mr. Savar Mahajan Advocates and Mr. J.K. Grover, CA for the promoter-director.

The compliance affidavit has been filed by the RMS Employees Welfare Trust with the documents by diary No.2459 dated 18.07.2018. Copy of the same has already been supplied to the Resolution Professional. The same be taken on record. List the matter on 09.08.2018 for arguments. In the meantime, the Resolution Professional is directed to file certificate in Form-H as per Regulation 39(4) as amended by the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2018.


(Justice R.P. Nagrath)
Member (Judicial)


(Pradeep R. Sethi)
Member (Technical)

 July 20, 2018
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